

*Gross Capital formation in Agriculture at
1980-81 prices*

(Rs. in crores)

Year	Public Sector	Private Sector	Total
1993-94	1153	3885	5038
1994-95	1329	4349	5678
1995-96	1310	4991	6301

(b) and (c) Excessive protection to industry in the form of licences and high tariffs, controls and regulations on internal and external trade in agricultural commodities, over valued exchange rate, etc. which prevailed prior to the era of economic reforms and structural adjustments were responsible for low profitability in agriculture. After the introduction of economic reforms, most of the controls and regulations have been withdrawn.

(d) The gross capital formation in the agriculture sector during 90s has been generally higher compared to the same period during 80s. A statement showing gross capital formation in agriculture since 1980-81 is enclosed.

(e) Various steps have been taken to liberalise the economy including agriculture sector. Some of the important ones with reference to agriculture are removal of restriction on movement of foodgrains in the country, export of agricultural produces like rice and wheat and removal of minimum export price, etc. Further, the thrust of the investment in the agriculture is on optimising the investment already made. The strategy to increase capital formation in the agriculture includes increase in plan outlay and increasing the proportion in the development of infrastructure, more efficient use of resources to raise productivity and ensuring remunerative prices to the farmers to enable them to use savings for higher investment. A new rural infrastructure development fund within NABARD has been established to provide credit for medium and minor irrigation and soil conservation project. A scheme of Accelerated Irrigation Development Programme (AIDP) has also been initiated for providing assistance to States by way of loans for timely completion of selected large and multi purpose irrigation projects.

Statement*Gross Capital Formation in Agriculture—All India*

(Rs. in crores)

Year	At current prices	At 1980-81 prices
1980-81	4636	4636
1981-82	5107	4503
1982-83	5734	4590
1983-84	5620	4101
1984-85	6475	4549
1985-86	7016	4325
1986-87	7045	4011
1987-88	8389	4414
1988-89	9063	4346
1989-90	10025	4353
1990-91	11592	4594
1991-92	13390	4729
1992-93	16614	5372
1993-94	17009	5038
1994-95	20737	5678
1995-96*	24937	6301

*Quick Estimates.

*[English]***National Fertilizer Limited**

3329. SHRI RAJENDRA AGNIHOTRI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the National Fertilizers Ltd. has any scheme for modernisation, expansion and increase the capacity utilisation of most of its units;

(b) if so, the details thereof;

(c) the expenditure likely to be incurred thereon;

(d) whether proposals have been received regarding setting up of urea plants in foreign countries by the National Fertilizers Ltd.; and

(e) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) to (e) The Vijaipur Expansion Project of National Fertilizers Limited (NFL) at Vijaipur, district Guna, Madhya Pradesh went into commercial production from 31.3.97. This project was set up at a cost of Rs. 1067 crore to produce an additional 7.26 lakh Tonnes Per Annum (TPA) of urea, thereby doubling the total installed capacity of NFL's Vijaipur complex to 14.52 lakh TPA of urea.

The capacity of the methanol plant in NFL's Nangal Unit is being increased from 16,500 TPA to 22,110 TPA at an estimated cost of Rs. 6.06 crore. An Argon Recovery Unit with a capacity of 120 M3/hr. is being set up at Panipat at an estimated cost of Rs. 9.8 crore.

NFL has also initiated action to expand the installed capacity of its urea plant at Nangal from 3.30 lakh TPA to 4.78 lakh TPA at an estimated cost of Rs. 80 crore.

The proposal for expanding the urea capacity of NFL's Panipat unit from 5.115 lakh TPA to 12.375 lakh TPA has been kept in abeyance and is proposed to come up for reconsideration in 1998.

No proposal for setting up urea plants in foreign countries is at present under the consideration of NFL.

Black Weeds

3330. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to Unstarred Question No. 3771 dated 18.3.1997 regarding black weeds and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) The information has been received from the State Governments of West Bengal and Sikkim. The information from the State Government of Uttar Pradesh is still awaited.

(b) The State Government of West Bengal has intimated that Black Weed infestation in the hills of

Darjeeling is not a serious problem. Black Weed is also being utilized for making compost for use in forestry as manure. The State Government of Sikkim has intimated that Black weed has not spread to such an extent as to pose problem to forests in Sikkim. It is being used as green manure for cultivation of ginger, potatoes and other vegetables by villagers. It is also used as green manure in forest nurseries.

(c) Reply has not been received from the State Government of Uttar Pradesh.

National Security Act

3331. SHRI RAMSAGAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Uttar Pradesh is openly flouting the provision of the National Security Act;

(b) if so, the steps proposed to be taken by the Government in this regard;

(c) the number of persons arrested in Uttar Pradesh under N.S.A. after the installation of the BSP-BJP Government; and

(d) the number of persons detained under NSA who were subsequently released on the recommendations of Review Group?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (d) Information is being collected from the State Government of Uttar Pradesh and will be laid on the Table of the House.

Coastal Zone Management Plan

3332. SHRI G.M. BANATWALLA :
SHRI MULLAPALLY RAMACHANDRAN :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given to USQ. No. 2691 on 10.12.96 and state:

(a) whether any decision has since been taken on the concessions in the provisions of the Coastal Regulation Zone (CRZ) Notification and CRZ Management Plans sought by the State;

(b) if so, the details thereof; and

(c) if not, the time by which the decision is expected to be taken?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) to (c) Yes, Sir. The following decisions have been taken: